

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1) No(s).2121/2013
(From the judgment and order dated 12/10/2012 in CRLA No. 6780/2006 of The
HIGH COURT OF JUDICATURE AT ALLAHABAD)

SUBHASH SINGH Petitioner(s)

VERSUS

STATE OF U.P Respondent(s)
(With application for exemption from filing Official Translation, bail and
office report)

WITH
SLP(Cr1) NO. 3062 of 2013
RAVINDRA YADAV V. STATE OF U.P.]
(With application for exemption from filing official translation, bail and
office report)

Date: 10/05/2013 These Petitions were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE A.K. PATNAIK
HON'BLE MR. JUSTICE A.K SIKRI

For Petitioner(s) Mr. S.S. Kulshreshtha, Sr. Adv. (in SLP 2121)
Mr. Harsh Vir Pratap Sharma, Adv.
Mr. B.P. Gupta, Adv.
Mr. Naresh Kumar, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

| Learned counsel for the petitioners will file the evidence of P.Ws. 1 to 3 on |
| which the High Court has relied on to maintain the conviction of the |
| petitioners. This will be done within a period of six weeks. |
| List the matter after the ensuing summer vacation. |

| [KALYANI GUPTA] | | [SHARDA KAPOOR] |
| COURT MASTER | | COURT MASTER |